

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Date 29/11/2011

Appeal No. C/550 /2007 - CU[DB]

Assistant Registrar
C.E.S.T.A.T, New Delhi

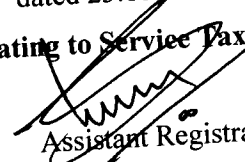
To :
M/S GOOD YEAR INDIA LTD.
MATHURA ROAD, BALLABGARH
(FARIDABAD), HARYANA
M/S GOOD YEAR INDIA LTD.

Appellant
Vs
Respondent

C.C.E. DELHI IV

2011 CU[DB] dated 23.11.2011

I am directed to transmit herewith a certified copy of Final order No. C/505/
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

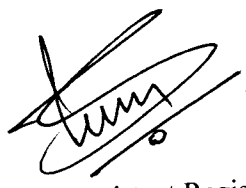

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.E. DELHI IV
NEW CGO COMPLEX, NH-IV,
FARIDABAD, HARYANA 121001.

2. Adv. / Consult
MR.K.K ANAND
A-5, BASEMENT, LAJPAT NAGAR-III,
NEW DELHI - 110 024

3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise, I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8, Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL**

Date of Hearing: 22.11.2011
Date of Decision: 22.11.2011

Customs Appeal No.550 of 2007

M/s. Good Year India Ltd.

Appellant

Vs.

CC, New Delhi

Appellant

Appearance: Rep. by Shri S. Yadav, Advocate for the appellant.
Rep. by Shri K.K. Jaiswal, DR for the Department.

CORAM : **Hon'ble Shri D.N. Panda, Member (Judicial)**
Hon'ble Shri Rakesh Kumar, Member (Technical)

Final Order No. C/505/11 Dated : 22.11.2011

Per. D.N. Panda

Considering the amount of Rs.86,049/- involved in this appeal, we do not consider that any productive purpose will be served with this meagre amount when Revenue has also preferred to forgo its right of appeal in case of such smaller amount involved. Hence, the appeal is dismissed.

[Dictated and pronounced in the open court]

(D.N. Panda)
Member (Judicial)

(Rakesh Kumar)
Member (Technical)

Ckp.